

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD
REGIONAL BENCH - COURT NO. 3**

EXCISE Appeal No. 10907 of 2019-DB

[Arising out of Order-in-Original/Appeal No VAD-EXCUS-002-COM-014-18-19 dated 13.02.2019 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-VADODARA-II]

Hindalco Industries Limited

(unit Birla Copper) Village- Lakhigam, PO-
Dahej, BHARUCH, GUJARAT -392130

.... Appellant

VERSUS

Commissioner of Central Excise & ST, Vadodara-ii

1st Floor, Room No.101, New Central Excise Building,
Vadodara, Gujarat -390023

.... Respondent

APPEARANCE :

Shri Anand Nainawati, Advocate for the Appellant
Shri Tara Prakash, Deputy Commissioner (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)**

DATE OF HEARING : 23.02.2024

DATE OF DECISION: 15.07.2024

C.L. MAHAR :

Appeal disposed of. For order, see order of date in Excise Appeal No. 11123 of 2013.

**(Ramesh Nair)
Member (Judicial)**

**(C L Mahar)
Member (Technical)**

KL